

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 31.01.2012**

OA No. 40/2012

Mr. P.N. Jatti, counsel for applicant.

Heard learned counsel for the applicant.

O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORIGINAL APPLICATION NO. 40/2012**

DATE OF ORDER: 31.01.2012

**CORAM**

**HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER**

Bajrang Singh Shekhawat S/o Shri Shankar Singh, by caste Rajpoot, R/o 82/357, Sector-8, Pratap Nagar, Sanganer-Jaipur, employee in the O/o Regional Director, Department of Atomic Energy, Sector-5, Pratap Nagar, Sanganer, Jaipur.

...Applicant

Mr. P.N. Jatti, counsel for applicant.

**VERSUS**

1. Union of India through the Secretary to the Govt. of India, Department of Atomic Energy, Anu Shakti Bhawan, C.S.M. Marg, Mumbai.
2. Director Minerals Directorate for Exploration and Research, Department of Atomic Energy, Begumpet, Hyderabad (A.P.).
3. Assistant Personnel Officer, Atomic Minerals Directorate for Exploration and Research, Department of Atomic (Energy), Begumpet, Hyderabad (A.P.).
4. Regional Director, Department of Atomic Energy, Sector-5, Pratap Nagar, Sanganer, Jaipur.

...Respondents

**ORDER (ORAL)**

The applicant has preferred this Original Application seeking appointment on compassionate grounds. The applicant had sought information under RTI Act, and the same has been furnished to him vide letter dated April 11, 2011 (Annex. A/1) by which he has been informed vide para 10 of speaking order dated 03.11.2010 that total 44 cases considered for



compassionate appointment, his case has been placed at Sl. No. 20 in the priority list. It has been further informed vide para 13 of speaking order that the maximum period a person's name can be kept in the priority list is 3 years from the date of initial consideration, accordingly his name shall be deleted after 09.09.2013 from the priority list.

2. Having placed reliance on this order dated April 11, 2011 (Annex. A/1), the learned counsel appearing for the applicant submits that the applicant came to know that his case will be deferred for three years; therefore, this Original Application has been filed seeking direction to the respondents to consider the case of the applicant for appointment on compassionate grounds.

3. Having considered the submissions made on behalf of the applicant and considering the Annexure A/1 order dated April 11, 2011, the applicant is advised to file a fresh representation before the respondents, and on receipt of the representation, the respondents are directed to consider the case of the applicant strictly in accordance with the provisions of law. It is further made clear that the applicant shall file representation within a period of 15 days from the date of this order, and immediately after receipt of such representation, the respondents shall consider the case of the applicant for appointment on compassionate grounds within a period of three months as the priority list is going to be expired on 09.09.2013, as is evident by Annexure A/1 order dated April 11, 2011.



4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.

5. With these observations and directions, the Original Application is disposed of with no order as to costs.

*K. S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

kumawat